

IN THE COURT OF JUDICIAL MAGISTRATE NO.I, MADURAI.

Present : Thiru.R.KARTHIKEYAN, B.A.,B.L.,
Judicial Magistrate No.I, Madurai.(FAC).

Dated this the 28th day of September 2020

Cr.M.P.No.1571/2020

Arunpandi, S/o.Maruthupandi

....Petitioner/Accused.

Vs.

State through the Inspector of Police,
Teppakkulam(L&O),.P.S.
Cr No.1056/2020
U/S.399 IPC

...Complainant/Respondent

Date of Remand: 02.08.2020.

This bail petition is coming before me on this day in the presence of Tr.K.VAIRAM, Advocate for the accused and after perused the case records this court passed the following.

ORDER

Heard. Perused. The offence U/s.399 IPC is exclusively triable by the court of sessions and considering the facts and circumstances of this case, this court declined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in open court on this 28th day of September 2020.

(Sd.)R.Karthikeyan,(28.09.2020)
Judicial Magistrate No.I,(FAC)
Madurai.